61

Desertion of Mana Camp in Madhya Pradesh

3769. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased fo state:

- (a) whether it is a fact that several thousands of refugee families have deserted the rehab litation sites of Mana Camp, Madhya Pradesh; if so, what is the num ber of such deserters:
- (b) what are the causes of such mass scale desertion:
- (c) how many of them have deserted 'due to lack of proper rehabilitation facilities;
- (d) whether there were complaints of irregularities in the distribution of loans to refugee families of Mana Camp for ig self resettlement business; whether enquiries were made and if so, the details of;
- (e) in how many cases the full sanc tioned loan was paid to the refugees of Mana Camp; and
- (f) whether there were complaints to the effect that refugee agricultural families were provided barren land without irriga tion facilities and if so, what action was taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) and (b) Large scale desertion had taken place during the period of January to June, 1978 when migrants were luced by false propaganda by interested parties for settlement in Sundarbans (West Bengal). No such desertion has taken place recently.

- (c) Does not arise.
- (d) and (e) The exact amount of loan given in a particular case is to be determined by the District Collector having regard to the circumstances of a given case end subject to the maximum ceiling fixed by the Government of India from time to

- time.' The statistics regarding cases where full sanctioned loan was paid are not maintained in the Government of India.
- (f) As per our scheme, migrants settled in agriculture are given either 3 acres of irrigated land or 5 acros of unirrigated land.

3770 [Transferred to the 31st August, 1988]

Eviction Orders by Estate Officer Pondi cherry on the .Indian. Coffee Workers' Cooperative Society

- 3771. SHRI E. BALANANDAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Estate Officer Pondicherry Administration had served eviction orders on the Indian Coffee Workers' Coope-ative Society, Seaside Beach Pondicherry and had carried out the orciers on 23-7-88;
- (b) whether it is also a fact that the said Cooperative Society was founded by the late Pt. Jawaharlal Nehru;
- (c) whether Madras High Court had stayed the eviction proceedings on 3-8-88;
- (d) whether the Estate Officer with the help of Police prevented the workers from resuming the business after the stay order was granted; and
- (el if so, whether Government are taking steps to ensure that Court's orders are complied with by Pondicherry Administration

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV) : (a) Yes, Sir

- (b) No, Sir.
- (c) As the building had already been taken possession of and continued to be occupied by Directorate of Tourism, Go\*

vernment of Pondicherry, since 23-7-1988, any further proceedings does not arise.

(d) and (e) Do not arise.

63

## Sales Tax on Cars in Delhi

3772. DR. G. VIJAYA MOHAN, RED-DY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Sales tax imposed on cars in Delhi is 12 per cent whereas it is 6 per cent in Chandigarh;
- (b) whether it is a fact that leading automobile dealers of Delhi channelise their sales through branches at Chandigarh saving 6 per cent sales tax, which comes to around Rs. 4,000 on each car so sold, thereby defrauding Government;
- (c) whether Government, in order to mobilise their revenue resources purpose to plug the loopholes; and
- (d) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI SANTOSH MOHAN DEV): (a) Rate of Sales Tax on Motor Vehicles excepting fuel efficient motor cars of engine capacity below 1000 c.c. is 10% in the Union Territory of Delhi. However rate of Sales Tax on fuel efficient motor cars of engine capacity below 1000 c.c. is 6%. Rate of Sales Tax on motor cars in the Union Territory of Chandigarh is 4%.

- (b) Since sales in such cases are effected by the dealers in their own State/Union territories, where rates of sales tax may be lower, their transaction can not be checked by the Delhi Administration. The amount involved depends on the actual cost of the Motor Vehicle and rate of tax.
- (c) and (d) Sales Tax being a state subject is enforced by the States/Union Territories independently. Rates of sales tax as such vary from state to state and it is not

possible to bring parity in the rates of sales tax.

Raid by the Income Tax Department on Cloth Merchant in Alimedabad

- 3773. SHRI JERLIE E. TARIANG: Will the Minister of FINANCE be pleased to refer to the answers to Unstarred Question 2454 given in the Rajya Sabha on the 21st August, 1984 regarding raid by the Income Tax Department on cloth merchants in Ahmedabad and state:
- (a) what are the details of the criminal complaints complaintwise filed against Shri Ramesh Kumar Agarwal of M/s. Ramaviar Ramesh Kumar which were pending disposal at Gujarat High Court;
- (b) whether the said complaints have since be:n disposed of if so, the details of the outcome thereof; if not, what is the present position thereof complaintwise and what steps Government proposes for their expeditious disposal;
- (c) what is the present position of the property provisionally attached to protect revenue; and
- (d) what are the details of the cases transferred to Central Charges for coordinated investigations casewise and the present position thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) In the miscellaneous application No. 319 of 82 filed by the Income-tax Department, before the Gujarat High Court the department requested that criminal complaint No. 1862,. 31 filed by the Police in the court of the 4th Metropolitan Magistrate' be transfe/red to the court of Chief Metropolitan Magistrate where the Income-tax Department had filed a criminal complaint for offence u/s. 275A of the Income-tax Act and uls. 188 and 380 of the I.P.C. in the criminal miscellaneous application No. 145 82 filed in the Gujarat High Court, Shri Kantilal G. Nagar and Shri Ramesh Kumar Aggarwal